

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 2832 Of 2012**

[Arising out of Order-in-Original No. 68/CE/CHD-II/2012 dated 09.05.2012 passed by the Commissioner of Central Excise-II, C.R. Building, Sector 17-C]

**Royal Tarush Gases : Appellant**

42, Focal Point, Opoosite M/s Punjab Alkalies Ltd,  
naya Nangal, Distt-Ropar (PB)

Vs

**Commissioner of Central Excise, Chandigarh : Respondent**

Plot No. 19, Central Revenue Building,  
Sector 17-C, Chandigarh 160017

APPEARANCE:

None for the Appellant

Shri Pawan Kumar Authorised Representative  
for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.**

**60405/2024**

Date of Hearing:25.06.2024

Date of Decision:25.06.2024

***Per : S. S. GARG***

None appeared for the appellant. Ld. Counsel Shri Ajay Jain has written a letter stating that he does not have any instructions from the party. Neither the party has approached him nor any instructions have been given by the party to his counsel. As the matter pertains to 2012, it appears that the appellant is not interested in pursuing their

appeal. Hence, the appeal is dismissed for non prosecution with the liberty to

the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

*Kailash*